

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

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O.A. No. 2834/91

New Delhi this the 11th Day of April 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

Hon'ble Dr. S.P. Biswas, Member (A)

Dr. Ali Murtaza,
Unani Physician,
Central Govt. Health Service,
8 Esplanade East (4th Floor),
Calcutta-69.

Applicant

(By Advocate: Shri K.N.R. Pillai)

Vs

Union of India,
through the Secretary,
Ministry of Health & Family Welfare,
Mirman Bhawan,
New Delhi

(By Advocate: None)

O R D E R

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

1. The petitioner in this case is seeking a direction to condone the break in service from 10.8.1989 to 10.3.1991 for all purposes including fixation of pay and drawal of increments, leave and all other entitlements.

2. We have already decided an OA No. 19/97 by our judgement dated 2.4.1997 in which the respondents were considering the ad hoc service of the petitioner for the purpose of promotion to the next grade especially for the purpose of giving relaxation in age. In view of the fact that his ad hoc service is being considered for the purpose of his consideration to the next higher rank,

(11)

this petition does not survive for the reason that this petition is concerned only for a short period of break in between two stages of ad hoc services.

3. In view of the facts and circumstances of the case, this OA is disposed of as infructuous with no order as to costs.


(S.P. Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

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